<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 256 OF 2017 &</u> <u>IA NO. 440 OF 2017</u>

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

| Damodar Valley Power Consumers' Association Vs. | | | | Appellant(s) | |
|--|---|--|--------|---------------|--|
| Central Electricity Regulatory Commission & Ors. | | | | Respondent(s) | |
| Counsel for the Appellant(s) | : | Mr. Aamir Zafar Kh for Mr. Rajiv Yadav | | | |
| Counsel for the Respondent(s) : | | Mr. M.G. Ramacha Ms. Poorva Saigal Mr. Sbhubham Arya | | | |
| | | Mr. Himandhu Shel Mr. Aabhas Parima Mr. Jamnesh Kuma | arimal | | |

<u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 24.10.2017. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and they seek five weeks time to file reply/written submissions. They may file the same on or before 04.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

IA No. 440 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

List the matter on 24.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson